

ment Authority, it is not a project. What the hon. Minister has mentioned is about the Loktak Down Stream Project. What I am seeking for clarification is about this Loktak Development Authority. It is not a project. But in your explanatory statement, there is a mention of North-Eastern Council. The figure is not given. What is the position about it?

SHRI M.V.CHANDRASHEKHARA MURTHY: Regarding the Lokda Development Project, a tentative sum of Rs.10 lakh will be given by the North-Eastern Council to take up this work.

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1994-95, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: The question is:

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. CHAIRMAN: The question is:

"That the Schedule Clause 1, the Enacting Formula and the Long Title stand part of the Bill."

*The motion was adopted.*

The Schedule, Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI M.V.CHANDRASHEKHARA MURTHY: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is :

"That the Bill be passed."

*The motion was adopted.*

15. 27 hrs

NEYVELI LIGNITE CORPORATION  
LIMITED

**(Acquisition and Transfer of Power  
Transmission System) Bill.**

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF POWER (SHRI  
P.V.RANGAYYA NAIDU): On behalf of Shri  
N.K.P.Salve: I beg to move:

"That the Bill to provide in the public interest for the acquisition and transfer of the power transmission system of the Neyveli Lignite Corporation Limited and the right, title and interest of the company in the power transmission system to the

Power Grid Corporation of India Limited, with a view to developing the National Power Grid to ensure transmission of Power, within and across the different regions of India, on a more scientific, efficient and economic basis and for matters connected therewith or incidental thereto, be taken into consideration."

A Bill on the acquisition and transfer of assets relating to the power transmission systems of Neyveli Lignite Corporation Ltd. (NLC) to Power Grid Corporation of India Ltd. (POWERGRID) was introduced in this August House on 12.5.94. The hon. Members are aware that Power Grid Corporation of India Ltd. was incorporated in October, 1989 with a view to developing a National Power Grid to facilitate transmission of power within and across different regions of the country on a more scientific, efficient and economic basis.

Keeping in view the rapidly growing demand for power and the widening gap between supply and demand, it was considered necessary that the Central Government should enter the Power Sector to supplement the efforts being made at the State level and for acceleration of power development programme in the country. With this end in view, in 1976, the Electricity (Supply) Act, 1948 was amended to enable the setting up of Generating companies by the Central Government, State Governments and jointly by the Central and the State Governments. Generating companies like NTPC, NHPC, NEEPCO, NLC, NPC etc. were initially entrusted with the job of construction and operation and maintenance of transmission lines and sub-stations asso-

ciated with the generating stations set up them. To bring in additionality of resources for capacity addition programme the Electricity (Supply) Act, 1948 was further amended in 1991 to allow for private sector participation in the Power Sector.

To bring planning, construction, operation and maintenance of all Central transmission system works under the unified control of the one Central organisation for better coordination and efficient operation, the National Power Transmission Corporation (NPTC now renamed as Power Grid Corporation of India Limited - POWERGRID) in 1989 was formed under the Companies Act, 1956.

Pursuance thereto, the National Thermal Power Corporation Ltd., the National Hydroelectric Power Corporation Ltd. and the North Eastern Electric Power Corporation Ltd. (Acquisition and transfer of the Power Transmission system) Act, 24 of 1993 was passed by Parliament to provide for acquisition and transfer of the power transmission systems of the three companies and the right, title and interest of those companies to the Powergrid Corporation of India Ltd. to ensure transmission of power, within and across the different regions of India. It was further decided to transfer inter alia, the Power transmission system of Neyveli Lignite Corporation Limited to the newly formed corporation. Accordingly, the management of the said power transmission system of the Neyveli Lignite Corporation Ltd. Was taken over by Power Grid Corporation of India Limited (POWERGRID) with effect from 1st December, 1992 with the decision that the deemed date of de jure transfer shall be 1st April, 1992. Personnel associated with the power transmission sys-

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*Ltd. (Acquisition and Transfer of*  
[Sh. P.V. Rangayya Naidu]

*Power Transmission* 612  
*System) Bill*

tem of Neyveli Lignite Corporation Limited who had given their willingness, were transferred to POWERGRID on permanent absorption basis with effect from 1st December, 1992.

The delay in transfer of the ownership of the assets relating to the said power transmission system of the Neyveli Lignite Corporation Limited to the POWERGRID, however, restricted its resource mobilisation efforts both through internal cash generation as well as by going to the market for commercial borrowings.

As the legal formalities involved in transferring the ownership of the aforesaid Neyveli Lignite Corporation Limited in relation to their said power transmission systems will be time-consuming, and it is necessary in public interest that the said ownership should be vested in the POWERGRID immediately with a view to develop and operate an integrated transmission network. Therefore, it is proposed to acquire the right, title and interest of the aforesaid Neyveli Lignite Corporation Limited in relation to their assets pertaining to their power transmission systems and vest them in the POWERGRID with effect from 1st April, 1992. The said acquisition of assets and their transfer will be on the basis of the book value of all the assets and properties after deduction of liabilities (other than contingent liabilities) given in the audited statement of accounts of Neyveli Lignite Corporation Limited as on 31st March, 1992.

MR. CHAIRMAN: It is 3.30 p.m. and it is time for the Private Members' Business.

If the House feels that this Bill should be completed, we can do so. What is the sense of the House?

SOME HON. MEMBERS: We can complete this Bill.

MR. CHAIRMAN: The hon. Minister may continue.

SHRI P.V.RANGAYYA NAIDU: I may also submit that the Departmental Standing Committee attached to the Ministry of Power have also said:

"Having considered the clarifications/explanations given in the preceding paragraphs, the Committee approve the Neyveli Lignite Corporation Limited (Acquisition and Transfer of Power Transmission System) Bill, 1994 without any recommendation for amendment."

MR. CHAIRMAN: I would like to know whether anybody wants to speak on this Bill.

SOME HON. MEMBERS: No. It can be passed without discussion.

MR. CHAIRMAN: The question is:

"That the Bill to provide in the public interest for the acquisition and transfer of the power transmission system of the Neyveli Lignite Corporation Limited and the right, title and interest of the company in the power transmission system to the Power Grid Corporation of India

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Limited, with a view to developing the National Power Grid to ensure transmission of Power, within and across the different regions of India, on a more scientific and economic basis and for matters connected therewith or incidental thereto, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: The House will now take up Clause by Clause consideration of the Bill.

The question is:

"That Clauses 2 to 16 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 16 were added to the Bill.*

MR. CHAIRMAN: The question is:

"That Clause 1, The Enacting Formula and the Long Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI P.V.RANGAYYA NAIDU: I am thankful to the hon. Members and the Chair-

man for agreeing to pass this Bill without discussion.

I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed"

*The motion was adopted.*

15. 33 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

*Thirty-Third and Thirty-Fourth Reports*

[English]

SHRI SANT RAM SINGLA (Patiala): I beg to move:

"That this House do agree with the Thirty-third and the Thirty-fourth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1994."

MR. CHAIRMAN: The question is:

"That this House do agree with the Thirty-third and the Thirty-fourth Reports of the Committee on Private Members' Bills and Resolu-